

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

E.P. 2 of 2015 and IA Nos. 466, 482, 483 of 2015
& IA Nos. 78, 79 & 119 of 2016
in Appeal Nos. 76 of 2013 and 82 of 2013

Dated : **26th April, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Eastern India Powertech Ltd.

.... Appellant(s)

Versus

Assam Power Distribution Co. Ltd. & Ors.

..... Respondent(s)

Counsel for the Appellant(s) : Mr. Manu Sheshadri, Ms. Trishala Kulkarni

Counsel for the Respondent(s) : Mr. Avijit Roy,
Ms. Barnali Das,
Ms. Deepika Gatowar for R1 & R2
Mr. Angshuman Sarma

Mr. Pragyan Sharma,
Mr. Ravikant Pal for R-4
Ms. Perna Pryadarshini for Intervenor

ORDER

We have heard learned counsel for the Execution Petitioner as well as Respondent/Assam Discom at length and they have concluded their arguments on the Execution Petition.

Mr. Angshuman Sarma, a Resident Engineer of the Assam Discom/judgment debtor has also been heard at length on the issues involved apart from hearing at length the learned counsel for the Discom/judgment debtor.

Ms. Perna Priyadarshini, learned counsel appearing for the Assam Gas Co. Ltd. has also been heard in the matter.

Order is reserved.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member